GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
STARRED QUESTION NO. 110
ANSWERED ON 3RD MARCH 2016

ROAD SAFETY

*110. SHRIMATI KIRRON KHER:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of the safety norms taken into consideration for the planning, designing and construction of National Highways along with the penalty fixed for their non-compliance;

(b) whether it is proposed to reduce the penalty for faulty road design leading to accidents in the Road Safety Bill;

(c) if so, the reasons therefor including the average annual rate of accidental deaths;

(d) whether the Government has developed or proposes to develop an independent empowered agency for road safety; and

(e) if so, the salient features thereof including its composition and the mode of appointment?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)

(a) to (e) A statement is laid on the table of the house.

STATEMENT REFFERED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 110 ANSWERED ON 3.3.2016 ASKED BY SHRIMATI KIRRON KHER REGARDING ROAD SAFETY.

(a)   National Highways in the country are designed and constructed as per the laid down Indian Road Congress codes, standards and specifications on different aspects including safety norms. Specific aspects of conducting safety audits of Roads including National Highways are covered in IRS SP: 88-2010 "Manual on Road Safety Audit". In Detailed Project Reports (DPRs) / designs of road projects, if any discrepancy is found including that in respect of safety norms the same is corrected before bidding / execution. If any discrepancy is found during execution stage, concessionaire or contractor is penalized as per the conditions of contract.

(b) to (e)   Ministry of Road Transport & Highways is finalizing the Road Transport and Safety Bill in consultation with the States / Union Territories.

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